

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO.1403 OF 2006.

ALLAHABAD THIS THE 19TH DAY OF DECEMBER 2006.

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. P.K. Chatterji, A.M.

K.H. Pal son of late Sri K. Piter, suspended as
A.C. Mechanic Grade-1 in the office of S.S.E.
(A.C./N.C.R Alld/Resident of 19/9, Muirabad, C/o
Mr. M. Dam/ Allahabad.

.....Applicant.

By Advocate : Sri R.K. Srivastava

Versus.

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central
Railway, Allahabad.
3. Senior Divisional Electric Engineer
(General) North Central Railway,
Allahabad.
4. Assistant Electric Engineer (G), North
Central Railway, Allahabad.

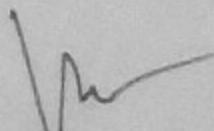
.....Respondents.

O R D E R

By Mr. Justice Khem Karan, V.C.

Heard Sri R.K. Srivastava, learned counsel
for the applicant on this original application.

2. The case of the applicant is that earlier on
a criminal charge, ^{applicant} ~~he~~ was placed under
suspension, pending investigation into it vide
order-dated 30.5.2006. He says that formal
Disciplinary Proceedings were also initiated
against him by serving a chargesheet ^{and} in this
way ~~of~~ criminal case as well as Departmental
Enquiry are pending against him. He has come to
this Tribunal with a prayer that the suspension



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order dated 30.5.2006 be quashed and the respondents be directed to stop the Disciplinary Proceedings.

3. Learned counsel for the applicant has confined his submission to the question that the suspension deserves to be reviewed as a period of six months has expired. He says that the Authorities concerned may be asked to revoke the suspension order dated 30.5.2006. He has also referred the representation, copy of which is Annexure 5.

4. We think that this Original Application can be disposed of at the admission stage itself with suitable direction to the respondent NO.3.

5. This O.A. is accordingly disposed of with a direction that in case applicant makes any request in writing within a period of 15 days from today, to the respondent NO.3 for revocation of suspension order dated 30.5.2006, the Authority concerned shall take appropriate decision thereon in accordance with relevant Rules/orders within a period of one month from ^{The date} ~~today~~ such representation is so given together with copy of this order. It is made clear, we are not expressing any view, whether case for revocation is or is not made out.

Manish

Member-A

John

Vice-Chairman.

Manish/-